

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 541/89

New Delhi this is the 24th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, V.C. (J)
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Dr. D. D. S. Kulpati S/O Shri
R. L. S. Kulpati,
R/O D-II/65, Shahjahan Road,
New Delhi.

... Applicant

By Advocate Shri G. D. Gupta

Versus

1. Union of India through
Secretary to the Government
of India, Ministry of Health
& Family Welfare, Department
of Health, New Delhi.
2. The Director General,
Central Government Health Services,
Nirman Bhawan, New Delhi.
3. Union Public Service Commission
through its Chairman,
Dholpur House, Shahjahan Road,
New Delhi.
4. Dr. S. R. J. Sharma,
Prof. & Head, Radiology Department,
G.B. Pant Hospital,
New Delhi.
5. Dr. M. Khalilullah,
Prof. and Head, Cardiology
Department, G.B. Pant Hospital,
New Delhi.
6. Dr. (Km.) J. J. Mirchandani,
Prof. & Head, Obst. & Gynaecology,
Lady Hardinge Medical College,
New Delhi.
7. Dr. D. N. Mullick,
Prof. & Head, Paediatrics,
Lady Hardinge Medical College,
New Delhi.
8. Dr. (Smt.) P. Chadha,
Prof. & Head, Paediatrics,
Maulana Azad Medical College,
New Delhi.

for

9. Dr. S. C. Mitra,
Prof. & Head, Anatomy,
Jipmer, Pondicherry.

10. Dr. (Smt.) Chandrama Anand,
Prof. & Head, Anatomy,
Lady Hardinge Medical College,
New Delhi. Respondents

By Advocate Shri P. H. Ramchandani

O R D E R (CRAL)

Hon'ble Mr. Justice B. C. Saksena -

Learned counsel for the respondents, Shri P. H. Ramchandani, states before us that the grievance of the applicant raised in the application has already been redressed and he has been promoted to the post of Director Professor w.e.f. 1.4.1989. Shri Ramchandani, therefore, urges that the application has become infructuous. Shri Gupta, learned counsel for the applicant, however, does not dispute this position and submits that on the statement made by the learned counsel for the respondents, this application may be disposed of as having become infructuous. Shri Gupta also states that the applicant has since retired from service.

2. This O.A. is disposed of as having become infructuous. There shall be no orders as to costs.

Adige
(S. R. Adige)
Member (A)

B. C. Saksena
(B. C. Saksena)
Vice-Chairman (J)

/as/